

ed to give some broad guidelines at least to enhance the limit of the income of the parents in awarding the scholarships.

SHRI P.V. NARASIMHA RAO : I would certainly go into the details of the question and the answer he referred to. But there may be some mistake also. I will not go into that right now. I would only submit that this scheme is not at present being administrative by the Central Government. It is the State Governments and the Union Territories who are doing it. As regards the feeling of the hon. Member and generally of the House that this ceiling of Rs. 6000 needs to be enhanced, we shall communicate it to the State Governments.

SHRI A. CHARLES : National merit scholarships should be awarded at the national level. It is very unfair to say that awarding of national scholarships is the responsibility of the States, when we speak much of national unity and integrity of the country. May I know whether the hon. Minister will chalk out a scheme forwarding of merit scholarships at the national level ?

SHRI P.V. NARASIMHA RAO : I am right in saying that there is a mistake. The question refers to a scheme which was earlier being administered by the Central Government, but was transferred in 1979 to the State Governments.

There is another scheme which is properly called National Merit Scholarship Scheme, which is still being administered by the Central Government and in respect of which also, the question of enhancement of Rs. 6000 ceiling has been raised and that is under consideration in the Ministry.

SHRIMATI GEETA MUKHERJEE : How quickly will the consideration for the last one be over ? At the moment, because of inflation and enhancement of pay, very few people are getting benefit. In fact, it is very necessary in many cases. By what time will it be decided ?

SHRI P.V. NARASIMHA RAO : As soon as practicable, because it means more money, more outlay. We will examine it as quickly as possible.

Development of Haldia Port during Seventh Plan

*151. SHRI SATYAGOPAL MISRA : Will the Minister of TRANSPORT be pleased to state the proposals of his Ministry for the development of Haldia Port during the Seventh Plan period ?

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : A Statement is given below.

Statement

The development schemes included in Seventh Five Year Plan 1985—90 for Haldia Port are given below :—

<i>Sl. No.</i>	<i>Name of Scheme</i>
----------------	-----------------------

A. Continuing Schemes

1. Procurement of Addl. Locomotives
2. Hardstanding in the container yard and back up area.
3. Modification of coal handling plant Phase II.
4. Marine Repair workshop.
5. New Hospital Building with attached quarters.
6. Construction of Administrative Building.

Sl. No. *Name of Schemes*

7. Construction of Addl. quarters at Chiranjibpur (1st Phase).
8. Lighting Arrangements in Dock & Township.
9. Port Workers Training Scheme.
10. Acquisition of balance land.
11. Providing Facilities for dirty slops.

B. New Schemes :

(i) Replacement

1. Two Locomotives as replacement.

(ii) Modernisation :

1. Modification of ore & coal Handling Plants.
2. Dust control arrangement and modification of shiploading chutes.
3. Increasing capacity of Railway Yard.
4. Residual work at Fertilizer Handling System.
5. Strengthening of existing Oil Jetty.
6. Fire Fighting Arrangements in Docks.
7. Construction of Roads inside and outside Docks.
8. Water supply arrangements inside Dock and Residential areas linking it with State Government's schemes & sewerage in second spine etc.

(iii) Additions :

1. Second Oil Jetty with tractor Tugs.
2. Addl. General Cargo Berth.
3. Addl. Covered Storage shed for general cargo.
4. Second Barge Jetty for POL.
5. Protection of River Bandh.
6. Augmentation of existing container terminal.
7. Residential quarters at Chiranjibpur & Township.
8. Improvement of infrastructural facilities and traffic circulation.

SHRI SATYAGOPAL MISRA : What would be the amount involved in the development of Haldia port during the 7th Plan and what are the itemwise details ?

SHRI BANSI LAL : In the 7th Plan, the total amount sanctioned for the Haldia port is Rs. 62 crores and the items which have to be executed are given in the list which has been placed on the floor of the House.

SHRI SATYAGOPAL MISRA : What steps do the Government propose to take to improve the draught of the Hooghly river in order to make the Haldia port more effective.

SHRI BANSI LAL : We are trying to do it and the scheme is under execution.

AN HON. MEMBER : We should give an award for such an answer.

MR. SPEAKER : For brevity ?

PROF. MADHU DANDAVATE : Brevity is the soul of wit.

MR. SPEAKER : Q. 152—Dr. G.S. Rajhans—Absent.

Shri V. Sreenivasa Prasad — Absent.

Q. 153—Shri T. Bala Goud—Also absent.

[*Translation*]

Why do they take the trouble to put questions and why do they create problem for us ?

[*English*]

SHRI SURESH KURUP : You should seek explanation from these Members.

MR. SPEAKER : I do not know why they take the trouble to put questions and then harass us all.

PROF. MADHU DANDAVATE : They give questions with the hope that the questions will not find place in the ballot.

MR. SPEAKER : Next question.

Flying Clubs

*156. **SHRI VIJAY N. PATIL :** Will the Minister of TRANSPORT be pleased to state :

(a) how many flying clubs are there in the country (give names State-wise) ;

(b) facilities which the Ministry is extending to these clubs ; and

(c) in view of the increased air traffic what steps Government are taking to train sufficient pilots and maintenance engineers ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) to (c). A statement is given below.

Statement

(a) At present, there are 26 flying clubs in the country. A list indicating the names of the clubs, State-wise, is attached at Annexure-I.

(b) The following facilities are extended to these clubs by the Department of Civil Aviation :

(i) Payment of Subsidy/Subvention at hourly rates which are fixed on the basis of recommendations of Expert Committees, constituted for the purpose from time to time, for imparting flying training, hobby flying and for any other scheme approved by the Department ;

(ii) loaning of aircraft of the Director General of Civil Aviation for training purposes, subject to availability ; and